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Cr1.A.No. 993 OF 2001

ITEM NO.1A
FOR JUDGMENT

COURT NO.6

SEC -II

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRL. Appeal No(s).993 of2001

Devender Pal Singh

Appellant(s)

VERSUS

STATE (NCT) of Delhi & Anr.
WITH

Respondent(s)

Death Ref. Case No.2/2001

(HEARD BY HON'BLE SHAH, AGRAWAL AND ARIJIT PASAYAT, JJ.)

DATE: 22-3-2002 These matters were called on for pronouncement
of Judgment today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant (s) : Ms. Neeru Vaid, Adv.

For Respondent(s) : Mr. ADN Rao, Adv. for
Mr. DS Mehra, Adv.

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Hon'ble Mr. Justice M.B. Shah pronounced the dissenting
Judgment and allowed the appeal filed by the appellant setting aside
the impugned Judgment and order passed by the Designated Court
convicting the appellant. In this view of the Judgment the accused is
to be released forthwith if not required in any other case.

Hon'ble Mr. Justice Arijit Pasayat pronounced the Judgment
for self and on behalf of Hon'ble Mr. Justice B.N. Agrawal and held
that there is no reason to interfere with the order of learned trial
Judge. The appeal deserves to be dismissed. Reference as made for
confirmation of death sentence imposed under Section 3(2)(i) is
accepted.

ORDER OF THE COURT:@@
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In view of the majority Judgment the conviction and sentence
passed by the trial Court stands confirmed by dismissal of the appeal
filed by the accused-appellant and the death reference is accordingly
answered.

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(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master

REPORTABLE

(Signed Judgments (with stencils) are placed on the file)